

dioxide, etc. The data is used to study the trends of levels of air pollution and to take abatement measures thereon.

- (iii) It has been made compulsory for major specified industrial and other activities to obtain environmental clearance based on impact assessment studies prior to site selection.
- (iv) Industries situated in non-conforming areas have been asked to relocate to conforming areas. Fiscal incentives are provided for shifting of polluting industries from the congested areas.
- (v) To control air pollution from thermal power plants, electrostatic precipitators have been installed and their performance is monitored by the Central Pollution Control Board.
- (vi) As the major contributor of air pollution in the Capital is due to pollution from automobiles, it is the strategy of the Government to focus on various measures for reducing the pollution from vehicles. These include the following :
 - Emission standards for all categories of vehicles at the manufacturing stage and on-road have been notified under the Central Motor Vehicles Rules, 1989.
 - Tighter standards for emissions from automobiles at the manufacturing stage to be effective from 1.4.1996 have been notified.
 - A programme for phasing out of lead in petrol is under implementation. In the first phase, Unleaded petrol and catalytic converter fitted four-wheeler petrol vehicles have been introduced in Delhi and in Bombay, Calcutta and Madras with effect from 1.4.1996.
 - The number of petrol stations supplying unleaded petrol in these four metros from April 1, 1995 for use of these vehicles is being progressively increased.
 - The Transport Department of the Government of NCT of Delhi is enforcing the provisions relating to control of emissions from on-road vehicles in Delhi. Under this measure, 100 private petrol pumps and workshops have been authorised to provide facilities for pollution checking, tuning of polluting vehicles and for issuance of Pollution Under Control (PUC) certificates for petrol driven vehicles. In addition, facilities for pollution checking for both petrol and diesel

driven vehicles have been made available in all the Zonal Offices and vehicles inspection unit of the Transport Department.

- About 42 lakh vehicles (both petrol and diesel driven) have been checked for pollution levels by the Transport Department between March, 1990 and October, 1995. In addition, regular checking is also being carried out by the Transport Department against visibly polluting vehicles through its Mobile Enforcement Squad. So far, a total of 49,921 vehicles have been prosecuted between April, 1990 and October, 1995 under Section 190 of the Motor Vehicles Act, 1988. In addition, certificate of fitness/PUC certificate of 1,24,480 vehicles have been cancelled during this period.
- The Ministry of Environment and Forests have launched a mission in December, 1995, for control of pollution from on-road vehicles in Delhi. The main objective of the mission is to reduce vehicular pollution in Delhi through public participation and through enforcement. A major awareness campaign, on the adverse effect of pollution from automobiles and for their prevention and control has been launched.

Pending Projects

108. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of WATER RESOURCES be pleased to state :

- (a) the latest position of Sri Ram Sagar Stage-II, Bhima lift irrigation, Pulichintala, Jurala and other major and medium irrigation projects and modernisation of Krishna Delta and Godavari Delta systems of Andhra Pradesh pending clearance with the Union Government;
- (b) the reasons for their pendency; and
- (c) the time by which these projects are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) . A Statement giving status of techno-economic appraisal of new major and medium irrigation projects of Andhra Pradesh is enclosed.

(c) Clearance of the project depends upon how soon the State Government complies with the observations of various Central Appraising Agencies and obtains Forest/Environment/ Rehabilitation and Resettlement Plans Clearance as applicable.

STATEMENT

Statement giving status of techno-economic appraisal of new Major and Medium Irrigation Projects of Andhra Pradesh

Name of the Project	Latest estimated Cost (Rs. crores)	Benefits (Hectares)	Date of receipt in CWC.	Remarks
1	2	3	4	5

MAJOR

1. Sriramsagar Stage-II	716.47	257000	September, 1986	The Project was sent back to Govt. of Andhra Pradesh in May, 1989 due to non
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1	2	3	4	5
				inclusion in plan. Hydrological studies have been finalised and the State Govt. is required to sort out other techno-economic issues and submit modified project report for techno-economic appraisal. The project has been cleared by the Ministry of Environment & Forests for environmental aspects in October, 1980.
2.	Bhima Lift Irrigation 747.52	83780	January, 1996	Comments on irrigation planning aspects have been sent to the State Government on 23.1.96. The State Govt. is required to sort out various techno-economic issues of the project.
3.	Pulichintala 509.00	Stabilising of irrigation in Command area under Krishna Delta Project.	January, 1996	Embankment dam design, gates design, soil mechanics, foundation engineering and hydrology aspects have been cleared. The State Govt. is required to finalise other techno-economic issues & obtain environmental & forests clearances.
4.	Jurala 275.00	47840	September, 1980	Accepted by the Advisory Committee in April, 1988 subject to environmental clearance. Environmental clearance received in April, 1994. The State Govt. is required to submit updated cost estimates.
5.	Modernisation of Godavari Delta 226.00	Stabilisation of irrigation in existing command.	Feb. 1991	The scheme was sent back to State Govt. in June, 1991 for carrying out certain improvement and justifying the need for modernisation. The State Govt. is required to submit modified report.
6.	Modernisation of Krishna Delta System. 655.20	Stabilisation of irrigation in existing command.	January, 1996	The State Govt. is of required to sort out various techno-economic issues of the project.
7.	Vamsadhara Stage II 527.00	35349	January, 1996	The project was earlier accepted by the Advisory Committee in December, 1991 subject to environment, forests and resettlement & rehabilitation plans clearances. The State Govt. has now (January, 1996) submitted a modified proposal names as Vamsadhara Stage I of Stage II which does not involve submergence in Orissa.
8.	Yeleru 335.34	27300	January, 1993	Accepted by the Advisory Committee in March, 1993 subject to environmental, forests and rehabilitation and resettlement plans clearances, charging of viable rates for industrial water supply. The State Govt. is required to comply with these observation.
9.	Telugu Ganga 1465.00	199000	December, 1983	Consideration deferred by the Advisory Committee in April, 1988 due to non resolution of interstate issues. The Krishna basin States have taken upon themselves the resolution of interstate issues.

	1	2	3	4	
10.	Flood Flow Canal	1334.00	89030	December, 1993	The State Govt. is required to comply with the observations of CWC on various techno-economic issues
11.	Srisaillam Left Bank Canal	1068.00	121000	February 1985	The project was sent back to the State Government in August, 1986 for establishing availability of water on long term basis. The project has been cleared from environmental angle in April, 1994.
12.	Galeru Nagari Sujala Sravanthi	1296.23	131530	January, 1991	The project was sent back in February, 91 for establishing water availability on long term basis
13.	Polavaram	3030.00	436800	July 1990	The project was sent back in July, 90 to furnish the modified report after compliance of observations of Central Water Commission. Hydrological studies have since been cleared. The State Govt. is required to sort out other techno-economic issues and submit modified project report to CWC
14.	Modernisation of Kurnool-Cuddapah Canal	317.00	146200	September 1994	The comments on various techno-economic issues have been sent to State Govt. for reformulation of project proposal.
MEDIUM					
1.	Peddaru	26.33	6460	September, 1991	Accepted by the Advisory Committee on 11/93, subject to clearance of rehabilitation & resettlement plans by Ministry of Welfare and provision of adequate funds. The State gov't. is required to comply the above observations.
2.	Palemvagu	29.13	6230	January, 1986	Accepted by the Advisory Committee on 10.11.93 subject to forest clearance and provision of adequate funds. The State gov't. is required to comply with the above observations.
3.	Jhanjhavari	48.50	16,700	November, 1976	The project was considered by Advisory Committee in March, 1981 and consideration was deferred due to non resolution of interstate issues. The project was sent back to State in April, 89 for submission of modified report
4.	Kavadda kalva	16.02	4,180	March, 1989	Sent back in November, 89 due to basic deficiencies in project planning.
5.	Pedda vagu	45.74	10,430	December, 1982	Sent back in November, 90 due to non compliance of observations of Central Water Commission
6.	Yerra Vagu	7.73	4,450	January, 89	Sent back in May 1989 due to non compliance of CWC's observations.
7.	Bahuda Barrage	47.90	4,530	September, 91	Sent back in April, 92 as it was not planned in accordance with the interstate agreement with Orissa.

1	2	3	4	5
8.	Bhupati Palem 16.60	4,900	August, 89	Sent back in December, 89 due to basic deficiencies. Replies received subsequently were examined and State Govt. requested in Feb., 93 to submit modified proposal.
9.	Peddagada 14.54	2,430	September, 91	Sent back in February, 93 to non-inclusion in Plan and non-compliance of CWC's observations.
10.	Modi Kuntavagu 42.30	6,600	December, 85	Sent back in February, 93 due to non inclusion in Plan and non compliance of CWC's observations.

[Translation]

Wheat to Bread Manufacturer

109. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) whether the Government have provided wheat to the bread manufacturers at concessional rates in the country as per the announcement made by the hon. Prime Minister; and

(b) if so, the number of bread manufacturing units to whom wheat has been supplied indicating the quantity thereof, unit-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) Wheat is being provided to the Modern Food Industries (I) Ltd. (MFIL) and their frenchised units for bread manufacturing. Since inception of the Scheme from October, 1994 till 31.12.1995, a quantity of around 1,94,000 tonnes of wheat has been lifted by the MFIL/their frenchised units.

Implementation of Yamuna Accord

110. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there has been an inordinate delay in the implementation of Yamuna Accord;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure the implementation of the Accord ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The Memorandum of Understanding dated 12th March, 1994 between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna upto Okhla is being implemented by Upper Yamuna River Board constituted by a Resolution of Government of India.

(b) and (c) . Does not arise.

Setting up of Krishna River Valley Authority

111. SHRIMATI CHANDRA PRABHA URS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government had written to the Krishna Basin States for the setting up of Krishna River Valley Authority;

(b) if so, when; and

(c) the response of the concerned States thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) and (c) . The Union Government had written letters on 2.5.1989 to the Chief Secretaries of the Krishna Basin States regarding the establishment of Krishna Valley Authority. The Government of Maharashtra and Andhra Pradesh regretted their inability to accept the proposal of establishment of Krishna Valley Authority, whereas Government of Karnataka had informed that they were examining the proposal in depth and their views would be communicated as soon as the final decision is taken in this matter.

Subsequently, Minister of State (WR) has written letter on 20.11.95 to the Chief Ministers of the Krishna Basin States. The Chief Minister of Karnataka has responded stating that the constitution of Krishna Valley Authority can follow once some consensus on possible alternatives emerges. The Chief Ministers of Andhra Pradesh and Maharashtra have not responded so far.

Population Commission

112. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to create a fully autonomous Population Commission to make and implement short and long term policies to control the burgeoning population in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R.